

ITEM NO.65

COURT NO.5

SECTION II-D

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15943/2025

[Arising out of impugned final judgment and order dated 24-09-2025 in WPCRL No. 86/2022 passed by the High Court of Delhi at New Delhi]

GEM INTERNATIONAL & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 255561/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 255563/2025 - EXEMPTION FROM FILING O.T.
IA No. 255559/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 13-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. N. Hariharan, Sr. Adv.
Mr. Amaan Shreyas, Adv.
Mr. Vaibhav Sharma, Adv.
Mr. Yugansh Mittal, AOR

For Respondent(s) Mr. Deeptakirti Verma, AOR
Mr. Subhoday Banerjee, Adv.

Mr. S.V. Raju, ASG
Mr. Zoheb Hussain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing c/c of the impugned judgment, permission to file additional documents/facts/annexures and exemption from filing O.T. are allowed.

Learned ASG appearing for the Union of India brought to the notice of this Court the orders passed by this Court on 10.01.2022 in M.A. No.21/2022 in M.A.No.665/2021 in Suo Motu Writ

Petition(C) No.3/2020.

By taking note of the fact that in a connected matter, this Court has already issue notice and granted interim order, challenging the very same impugned order, we are inclined to issue notice.

Accordingly, issue notice and tag with SLP(Crl.) No.16024/2025.

In the meantime, there shall be an order of stay on the impugned order, subject to the condition that there shall not be any alienation or encumbrance of the subject property under attachment.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR